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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 440/2002 in
OA 1809/1996

New Delhi this the 24th day of February, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri C.S. Chadha, Member (A)

1. Jiwghan son of Shri Ram Jatan
2. Bhagirathi son of Shri Lallan
3. Babban son of Shri Ram Kewal
4. Lachchan son of Shri Kishore
5. Brahaman Deo son of Shri Indrasa
6. Japsi son of Shri Jadu Nath
7. Shiv Bachan son of Shri Indrasan
8. Ram Naresh Sharma son of Shri Satya Narain Sharma
9. Shankar son of Shri Bhikhari
(Applicant Nos. 1 to 9 at present
residing of Khadar Dairy Farm,
Madanpur, Badarpur, New Delhi.)
10. Phool Deo son of Shri Bhagerathi
11. Shakur son of Md. Najar Ali
12. Vindayachal son of Shri Shiv Pujan
13. Sadal Yadav son of Shri Chhabbu Yadav
14. Haridwar son of Shri Govind
15. Shiv Shankar son of Shri Kumar
(Applicants Nos 10 to 15 at
present residing at 1/249,
Khichripur, Delhi-91)
16. Ram Bali son of Shri Matelu
17. Ram Chander son of Ram Deo
18. Brahma Prasad son of Shri Vikram
Prasad
19. Phool Chand son of Shri Shyam Bali
(Applicant Nos 16 to 19 at present
residing at Qtr. Nos. 100-101, G-Block,
Manglapuri, New Delhi.)
20. Inner son of Shri Nandan
21. Shivan Lal son of Shri Ram Kewal

22. Ram Gvillas son of Shri Ram Chandra
23. Hari Ram Mishra son of Shri Ram
Lakhan Mishra
24. Babu Lal son of Shri Ori
25. Ram Sewak son of Shri Shyam Lal
26. Puram Hans son of Shri Bandhu
(Applicant Nos.20 to 26 at present
residing at G-1/245, Uttam Nagar,
New Delhi.

..Petitioners

(By Advocate Shri Keshav Kaushik)

VERSUS

1. Shri Om Prakash,
General Manager,
North Eastern Railways,
Gorakhpur, UP

..Respondent

(By Advocate Shri E.X.Joseph, learned
senior counsel with Shri Rajinder
Khatter)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard learned counsel for the parties.

2. Shri E.X.Joseph, learned senior counsel has drawn
our attention to the Hon'ble High Court's order dated
16.12.2002 in CW 8104/2002 and CM 13798/2002 by which the
Tribunal's order dated 18.4.2002 in the present case has
been stayed till further orders.

3. In the above facts and circumstances of the case,
OP 440/2002 in OA 1809/1996 is disposed of. Notice issued
to alleged contemnor is discharged. File is consigned to
the record room.

C.S.Chadha
(C.S.Chadha)
Member (A)

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Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)